

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.210 – IA 560 of 2022
Item No.211 – IA 597 of 2022
Item No.212 – IA 627 of 2022
Item No.213 – IA 690 of 2022
Item No.214 – IA 692 of 2022
Item No.215 – IA 1039 of 2022
Item No.216 – Misc. A. 09 of 2022
In
CP(IB) 268 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Arrow Engineering Ltd
V/s
Golden Tobbacco Ltd

.....Applicant

.....Respondent

Order delivered on 30/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, & Mr. Raghav Dembla, Adv.
: Ms. Drashti Modi, Adv.
: Mr. Tarak Damani, Adv.
: Mr. Yatin Oza, Adv. a/w. Mr. Masoom Shah, Adv.
: & Mr. Parth Thummar, Adv.

For the Applicant No. 1 : Mr. Navin Pahwa, Sr. Adv. a/w. Mr. Jay Kansara, Adv.
: & Ms. Aaksha Sanjani, Adv. i/b. Wadia Ghandhi & Co.

For the Applicant No. 2 : Mr. Saurabh Soparkar, Sr. Adv. a/w. Mr. Jay Kansara, Adv.
: & Ms. Aaksha Sanjani, Adv. i/b. Wadia Ghandhi & Co.

For the Respondent : Mr. Nipun Singhvi, Adv. for R-2 for Arrow Engineering
: Mr. Anurag Bisasria, Adv.

For the Arrow
Engineering : Mr. Robin Jaisinghani, Adv. a/w.Mr. Jacinta D'Silva, Adv.

ORDER

IA 1039 of 2022

Application is filed by one of the financial creditors, who has also filed an application i.e. IA 597 of 2022. The present application is to bring additional documents on record

mainly the financial statements of various financial years of the original applicant financial creditor Arrow Engineering Ltd.

Learned Counsel for Arrow Engineering states that they have not been served the copy, and, hence, they cannot make any submission. Learned Counsel for IRP/ RP states that, if the documents have taken on record they do not have any objection, but they should be allowed to make submissions on these documents, if required.

On perusal of the application it is seen that copies of balance sheet of the Arrow Engineering Ltd for various years along with some communication, and copy of Form-AA are filed. These documents if taken on record will assist in adjudicating the other applications, as the said documents are not on record in any other applications or pleadings, hence, we allow the application, and take the documents on record. With respect to the submissions in the application the parties are at liberty to raise the issues, if any, at the time of hearing of IA 597 of 2022.

Let the copy of application be served to both the respondents, who are respondents in IA 597 of 2022, with the entire documents annexed.

The title of the IA also needs to be corrected.

With these directions the application is allowed and disposed of.

IA 597 of 2022 & IA 690 of 2022

Applications are filed for seeking similar relief with respect to the status of the present CoC, and admission of the claims of the original financial creditor Arrow Engineering Ltd vis-à-vis, the claim of the two applicants in IA 690 of 2022, and the claim of the applicant in IA 597 of 2022.

Pleadings are complete.

List these applications for physical hearing on 14.12.2022.

IA 560 of 2022, IA 627 of 2022, IA 692 of 2022, Mis. A/09 (AHM) 2022

List on 14.12.2022.

-sd-

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**